

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 105
(IB)-146(PB)/2020

IN THE MATTER OF:

M/s Intec Capital Ltd.	Petitioner
v.		
M/s R.K. Press components Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

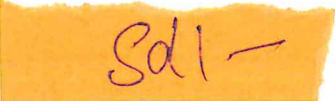
For the Applicant/FC Mr. Dhruv Khanna, AR for Applicant/ FC.

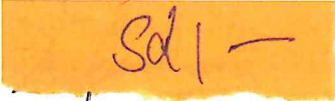
ORDER

Ld. counsel for the respondent seeks and is granted ten days with a copy in advance to the counsel opposite. It shall be considered as last opportunity.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 27.03.2020.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)